

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
OMAPAL TECHNOLOGIES PRIVATE LIMITED

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                  |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Omapal Technologies Private Limited                                                                                                              |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 11-05-2015                                                                                                                                       |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies – Mumbai                                                                                                                  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U72900MH2015PTC264331                                                                                                                            |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Off 103, F.P. No.765, TPS III, Junction of S V Road & Kora Kendra Road, Borivali (west), Mumbai – 400 092 (Maharashtra)                          |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 31-08-2021 (Hon'ble NCLT order sent to IRP by a FC on 17-09-2021)                                                                                |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 27-02-2022 (180 days from the date of the order)                                                                                                 |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Manish D. Shah<br>Regn. No. IBBI/IPA-001/IP-P00094/2017-18/10194                                                                                 |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | A/502, Krishna Palace,<br>Thakur Complex, Kandivali (East),<br>Mumbai – 400101<br><a href="mailto:mdshah0211@gmail.com">mdshah0211@gmail.com</a> |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | A/502, Krishna Palace,<br>Thakur Complex, Kandivali (East),<br>Mumbai – 400101<br><a href="mailto:cirp.otpl@gmail.com">cirp.otpl@gmail.com</a>   |
| 11.                  | Last date for submission of claims                                                                                                    | 01-10-2021 (14 days from date of receipt of order)                                                                                               |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | None, as per information available                                                                                                               |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                   |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link: <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a><br>Physical Address: Not Applicable                                               |

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **Omapal Technologies Private Limited** vide order no. 3815 / IBC / MB / 2019 on 31-08-2021 (date of receipt of order by IRP is 17-09-2021)



The creditors of **Omapal Technologies Private Limited**, are hereby called upon to submit their claims with proof on or before 01-10-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

*Manish D. Shah*



Name and Signature of Interim Resolution Professional : Manish D. Shah

Date and Place: : 21-09-2021, Mumbai

Regn. No. IBBI/PA-001/IP-P00094/2017-18/10194